IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 1224 of 2021

Dineshwar Sao … Petitioner
Versus
The State of Jharkhand… Opposite Party

CORAM:HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. R.P. Gupta, Advocate
For the State : Mr. P.K. Chatterjee, Addl. P.P.

Order No.02 Dated- 25.03.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

The Learned counsel for the petitioner submits that the petitioner will file a supplementary affidavit annexing therewith the documents of title of the petitioner regarding the place of occurrence land.

List this anticipatory bail application under the heading **"for Admission"** after filing of the said supplementary affidavit.

If the supplementary affidavit is not filed within six weeks, this anticipatory bail application will stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-